

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 143 of 2013 &
IA Nos. 209 & 210 of 2013**

Dated : 29th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

BSES Yamuna Power Ltd.Appellant(s)

Versus

**Central Electricity Regulatory Commission & ...Respondent(s)
Ors.**

Counsel for the Appellant (s): Mr. Aashish Gupta
Mr. Paresh B. Lal

Counsel for the Respondent(s) : Mr. Alok Shankar for R-7
Mr. Sachin Datta
Mr. Vineet Tayal for R-2

ORDER

The learned counsel for the Respondent seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 13.08.2013 after serving copy on the other side.

Post the matter on **23.08.2013**. In the meantime, rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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